

PROCEEDINGS



OF THE

LEGISLATIVE COUNCIL OF INDIA,

FROM

January to December 1856.

VOL. II.

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power to Commissioners to compel Public Officers to give evidence, provided such Officers did not produce a certificate from the authority to which they might be subordinate.

MR. LEGEYT said, in deference to what had fallen from the Honorable and learned Member opposite (Mr. Peacock), he should move, with the leave of the Council, to withdraw the motion for the second reading of the Bill, and would adopt, in preference, the course suggested by him.

Agreed to.

MR. ELIOTT also, with the leave of the Council, withdrew his amendment.

#### MOFUSSIL MUNICIPAL LAW.

MR. LEGEYT moved that a communication received by him from the Government of Bombay, on the subject of sanitary reforms in the Mofussil, be laid upon the table and referred to the Select Committee on the question of Mofussil Municipal Law.

Agreed to.

Moved by the same that a communication received by him from the Government of Bombay on the subject of making the Municipal Funds in the Mofussil available for the support of Dispensaries, be laid upon the table and referred to the same Committee.

Agreed to.

#### TRANSPORTATION OF CONVICTS (STRAITS SETTLEMENT).

Moved by the same that a further communication received by him from the Government of Bombay, be laid upon the table and referred to the Select Committee appointed to consider and report on the existing Law in the Straits Settlement regarding the transportation of Convicts.

Agreed to.

#### TAKING OF EVIDENCE BY THE LEGISLATIVE COUNCIL.

Moved by the same that the question of enabling the Legislative Council to call for evidence, be referred to a Select Committee consisting of Mr. Grant, Mr. Peacock, Mr. Elliott, Sir Arthur Buller, and the Mover.

Agreed to.

*Mr. Peacock*

#### PIRATICAL VESSELS (STRAITS SETTLEMENT).

MR. PEACOCK moved that the Bill "to authorize the arrest and detention, within the Ports of the Settlement of Prince of Wales' Island, Singapore, and Malacca, of Junks or Native Vessels suspected to be piratical" be referred to a Select Committee consisting of the Chief Justice, Mr. Allen, and the Mover.

Agreed to.

#### ADJOURNMENT.

The Council then adjourned until the 1st of November, on the motion of the Commander-in-Chief.

*Saturday, November 1, 1856.*

#### PRESENT :

The Honorable J. A. Dorin, *Vice-President*,  
Hon. Sir J. W. Colvile, P. W. LeGeyt, Esq.,  
Hon. B. Peacock, and  
D. Elliott, Esq., E. Currie, Esq.

The Members assembled at the Meeting did not form the quorum required by law for a Meeting of the Council for the purpose of making Laws.

*Saturday, November 8, 1856.*

#### PRESENT :

The Honorable J. A. Dorin, *Vice-President*, in the Chair,

Hon. Sir J. W. Colvile, C. Allen, Esq.,  
Hon. J. P. Grant, P. W. LeGeyt, Esq.,  
Hon. B. Peacock, E. Currie, Esq., and  
D. Elliott, Esq., Hon. Sir A. W. Buller.

THE CLERK presented the following Petitions :—

#### MUNICIPAL ASSESSMENT (MADRAS.)

A Petition of a Committee of Rate-payers in Madras praying for the appointment in that Town of a like number of Municipal Commissioners as is proposed for the Town of Calcutta.

MR. ELIOTT moved that the above Petition be referred to the Select Committee on the Bill "for appointing Municipal Commissioners, and for levying rates and taxes in the Town of Madras."

Agreed to.